

**GOVERNMENT OF INDIA
CORPORATE AFFAIRS
LOK SABHA**

STARRED QUESTION NO:516
ANSWERED ON:08.09.2011
EXIT OFFER TO MINORITY SHAREHOLDERS
Mahto Shri Baidyanath Prasad

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether the Government has taken note of the suggestions/ requests of making it mandatory for unlisted companies to make an exit offer to minority shareholders in the event of acquisition of 90 percent or more stake in a company;
- (b) if so, the details thereof and the reaction of the Government thereto;
- (c) whether the Government proposes to include the above provision in the Companies Bill, 2009;
- (d) if so, the details thereof; and
- (e) the present status of the Bill?

Answer

THE MINISTER OF CORPORATE AFFAIRS (Dr. M. VEERAPPA MOILY)

(a) to (e) A Statement is laid on the Table of the House.

Statement referred to in Answer to parts (a) to (e) of Lok Sabha Starred Question No. 516 for answer on 08.09.2011.

(a) Yes, Madam.

(b) to (d) Companies Bill, 2011 will have a provision on the subject matter, subject to approvals as and when introduced in the Parliament.

(e) The Cabinet is yet to approve the proposed Companies Bill, 2011.